



The Goa Legislative Diploma No. 2070 Dated 15.4.1961 (Amendment) Act, 1988

Act 13 of 1988

Keyword(s):

Legislative Diploma

Amendments appended: 15 of 1990, 22 of 2023, 11 of 2024

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**The Goa Legislative Diploma No. 2070 dated 15-4-1961
(Amendment) Act, 1988**

(Goa Act No. 13 of 1988) [21-5-1988]

AN

ACT

further to amend the Goa Legislative Diploma No. 2070 dated 15-4-1961 in its application to the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Thirty-ninth Year of the Republic of India, as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Act, 1988.

(2) It shall come into force at once.

2. *Amendment of Article 64.*— In Article 64 of the Goa Legislative Diploma No. 2070 dated 15-4-1961 (hereinafter referred to as the "principal Act"), for sub-clause (c) of clause (4), the following clause shall be substituted, namely:—

"C) In deposits in such manner as the Government may prescribe."

THE LEGISLATIVE DIPLOMA No. 2070 DATED 15-4-1961
(AMENDMENT) ACT, 1990.

(Goa Act No. 15 of 1990)

[11-9-1990]

AN

ACT

further to amend the Legislative Diploma No. 2070 dated 15-4-1961 in its application to the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Forty-first Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Act, 1990.

(2) It shall come into force at once.

2. *Amendment of Article 153.*— In Article 153 of the Legislative Diploma No. 2070 dated 15-4-1961, after clause 19, the following clause shall be inserted, namely:—

“20. To direct the Administrator of the Comunidade, without prejudice to any other remedy provided by law, to recover such amount or sum due, if any, from the Comunidade as arrear of land revenue and for this purpose the Administrator thereof, may forward to the Collector a certificate as early as possible in the prescribed form mentioning the sum due from such Comunidade and requesting that such sum may be recovered as if it were an arrear of land revenue.”.

Panaji, 22nd June, 2023 (Asadha 1, 1945)

SERIES I No. 12

OFFICIAL GOVERNMENT OF GOA GAZETTE



PUBLISHED BY AUTHORITY

EXTRAORDINARY

GOVERNMENT OF GOA
Department of Law & Judiciary
Law Establishment Division

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Notification

14/06/2018-LD(Estt.)/1038

The Notification No. 14/06/2018-LD(Estt.) dated 21-06-2023 which is issued by the Government of Goa, is hereby published for general information of the public.

By order and in the name of the Governor of Goa.

Amir Y. Parab, Under Secretary (Law-Estt.).

Porvorim, 21st June, 2023.

Notification

14/06/2018-LD(Estt.)

In exercise of the powers conferred by article 229 of the Constitution of India, the Hon'ble Chief Justice of the High Court of Judicature at Bombay, hereby makes the following rules so as to amend the High Court of Bombay at Goa Officers and the members of the Staff on the Establishment (Recruitment and Conditions of Service) Rules, 2023, namely:—

1. *Short title and commencement.*— (1) These rules may be called the High Court of

Bombay at Goa Officers and the Members of the Staff on the Establishment (Recruitment and Conditions of Service) (Amendment) Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. *Amendment of rule 11.*— In the High Court of Bombay at Goa Officers and the members of the Staff on the Establishment (Recruitment and Conditions of Service) Rules, 2023 (hereinafter referred to as the "principal Rules"), in rule 11, the following provisos shall be inserted, namely:—

"Provided further that the maximum age limit for direct recruitment as specified in the Schedule shall be relaxable for the Scheduled Castes, Scheduled Tribes and Other Backward Classes in accordance with the orders issued by the Government of Goa from time to time in that regard.

3. *Amendment of Schedule.*— In the principal Rules, in the Schedule,—

(i) against serial No. 7, for the post of Librarian, in column No. 7,

(a) the existing clauses (i), (ii), (i) and (ii) shall be renumbered as (i), (ii), (iii) and (iv) respectively;

(b) after clause (iv) so renumbered, the following clause shall be inserted, namely:—

(v) must have sufficient knowledge of computer.

(ii) against serial No. 8, for the post of Personal Assistant to the Hon'ble High Court Judge, in column No. 7, after clause (ii), the following clause shall be inserted, namely:—

(iii) must have sufficient knowledge of computer.

(iii) against serial No. 9, for the post of High Court Section Officer, in column No. 10, in clause (b), in sub-clause (ii), after the expression "Lower Standard Departmental Examination," the expression, "preference shall be given to those who have passed Higher Standard Departmental Examination" shall be inserted.

(iv) against serial No.10, for the post of Shorthand Writer (Higher Grade), in column No.7,

(a) for clause (ii), the following clause shall be substituted, namely:—

(ii) Hold University Degree, preference shall be given to holders of Degree in Law. (Relaxable for the candidate working for not less than 5 years as Lower Grade Stenographer in the High Court or in any other Court or Tribunal or in the office of Advocate General or Government Pleader)".

(b) after clause (ii), the following clause shall be inserted, namely:—

"(iii) must have sufficient knowledge of computer".

(v) against serial No. 11, for the post of Shorthand Writer (Lower Grade), in column No. 7, after clause (ii), the following clause shall be inserted, namely:—

"(iii) must have sufficient knowledge of computer".

(vi) against serial No. 13, for the post of Software Programmer,

(a) in column No. 10, for the existing entry, the following entry shall be substituted, namely:— "Promotion on merit-cum-seniority from amongst the Console Operator working in the High Court for not less than 3 years".

(b) in column No. 11, for the expression Two Hon'ble Judges nominated by the Hon'ble the Chief Justice (for direct recruitment), "Senior Technical Director of National Informatics Centre, Goa or Deputy Registrar of Special Computer Cell, High Court, Appellate Side, Bombay" shall be substituted.

(vii) against serial No. 14, for the post of Junior Translator and Interpreter, in column No. 7, after the existing entries, the following entry shall be inserted, namely:—

"must have sufficient knowledge of computer".

(viii) against serial No. 15, for the post of Accountant, in column No. 7, after clause (iii) the following clause shall be inserted, namely:—

"(iv) must have sufficient knowledge of computer".

(ix) against serial No. 16, for the post of Assistant Librarian, in column No. 7, after clause (iii), the following clause shall be inserted, namely:—

"(iv) must have sufficient knowledge of computer".

(x) against serial No. 17, for the post of Console Operator, in column No. 10, for the existing entry, the following entry shall be substituted, namely:— "Promotion on merit-cum-seniority from amongst the Clerks working in the High Court having bachelors degree in computer Science or related subject."

Department of Law
Legal Affairs Division

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Notification

7/21/2023-LA

The Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Act, 2023 which has been passed by the Legislative Assembly of Goa on 31-03-2023 and assented to by the Governor of Goa on 16-06-2023, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary
(Law).

Porvorim, 22nd June, 2023.

The Goa Legislative Diploma No. 2070
dated 15-4-1961 (Amendment) Act, 2023

(Goa Act 22 of 2023) [16-6-2023]

An

Act

further to amend the Legislative Diploma No. 2070 dated 15-4-1961, in its application to the State of Goa.

BE it enacted by the Legislative Assembly of Goa in the Seventy-fourth Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Act, 2023.

(2) It shall come into force at once.

2. *Amendment of article 39.*— In article 39 of the Legislative Diploma No. 2070 dated 15-4-1961 (hereinafter referred to as the “principal Code”), for the words “prescribed in this Code”, the words “prescribed in this Code and rules framed thereunder” shall be substituted.

3. *Amendment of article 50.*— For article 50 of the principal Code, the following article shall be substituted, namely:—

“Art. 50— An outgoing member of the managing committee of the comunidade shall be eligible for re-election.”.

4. *Amendment of article 70.*— In article 70 of the principal Code,—

(i) in clause (1), the following proviso shall be inserted, namely:—

“Provided that during the pendency of such inquiry, the Government may if it is found expedient, suspend such committee and appoint an Officer of the Government to take charge of the affairs of such Comunidade till the completion of such inquiry.”;

(ii) in clause 3, for the expression “and shall pay the fine of Rs. 50/-”, the expression “and each such member shall pay the fine of Rs. 10,000/- (Rupees ten thousand only)” shall be substituted.

5. *Amendment of article 327.*— In article 327 of the principal Code, for the expression “5 meters”, the words “ten meters” shall be substituted.

6. *Amendment of article 334-A.*— In article 334-A of the principal Code,—

(i) in clause (vii), for the words “Landless Jonoeiros”, the words “Landless Jonoeiro of the concerned Comunidade” shall be substituted;

(ia) after clause (viii), the following clause shall be inserted, namely:—

“(viii) (a) landless children of the components of the respective Comunidades who have attained the age of eighteen years.”;

(ii) in the seventh proviso, for the expression “Rs. 3,50,000/-”, the expression “Rs. 15,00,000/-” shall be substituted;

(iii) in the Explanation 1, after the words “owns a plot of land or house”, the expression “or an undivided share in ancestral property which, on the date of making application for grant of land, has

been separately allotted share either in family partition or Settlement or allotted through Court proceedings or otherwise” shall be inserted;

(iv) after Explanation 2, the following explanations shall be inserted, namely:—

“Explanation 3.— An applicant falling under clause (vii) above shall support his application by a certificate issued by the concerned Comunidade duly countersigned/attested by the Administrator of the concerned zone certifying that he is a jonoeiro of such Comunidade.

Explanation 4.— The children of the components of the Comunidades shall not be rendered ineligible for entitlement of the benefit of clause (viii) (a) above merely because either of their parent has been granted land under this Code for any purpose.”.

7. *Insertion of new article 334-C.*— After article 334-B of the principal Code, the following article shall be inserted, namely:—

“Art. 334-C— Notwithstanding anything contained in this Code, the Government may with the prior consent of the concerned Comunidade, grant land by way of long lease for any Government project or any public purpose, for such period and on such terms and conditions as it may deem fit, to any Government Department, Government undertaking, Government institution or statutory body constituted by Government.

Explanation.— For the purpose of this article, the words “public purpose” shall have the same meaning as assigned to them under the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Act No. 30 of 2013).”.

8. *Insertion of new articles.*— After article 339 of the principal Code, the following articles shall be inserted, namely:—

“Art. 339-A— The Comunidade which is financially insecure may entrust the work of development of land, to any private agency, by public auction and/or by inviting bids subject to the approval of the Government so that it can grant sub-divided plots of land as per the provisions of this Code.

Article 339-B— The immovable properties belonging to and vesting in the Administrator of Comunidades in the North, Central and South Zones shall be considered as deemed to be covered by the provisions of the Goa Public Premises (Eviction of Unauthorised Occupants) Act, 1988 (Goa Act No. 22 of 1988) and shall be considered as public premises within the said Act for the purposes of the said Act.”.

Subhash Chandra, IAS
Law Secretary (Link)
Secretary to the
Government of Goa,
Law Department
(Legal Affairs).

Secretariat,
Porvorim-Goa.

Dated: 22-06-2023.

Government Printing Press

Note

In Official Gazette, Series I No. 11 (Extraordinary No. 2) dated 20-06-2023, at pages No. 1011 under the heading Department of Home, the Notification may be corrected to read as “2/9/2022/HD(G)/1659” instead of “2/9/2022/HD(G)/659”.

Rest of the content of the Notification remains unchanged.

Publication Division

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Municipal Corporation for setting up of any project for community or public purpose; or

(b) by an educational institution for educational purpose with prior approval of the Government.”.

Secretariat,
Porvorim-Goa.
Dated: 12-03-2024.

SANDIP JACQUES
Secretary to the
Government of Goa,
Law Department
(Legal Affairs).

Notification

7/11/2024-LA-71

The Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Act, 2024 (Goa Act 11 of 2024), which has been passed by the Legislative Assembly of Goa on 09-02-2024 and assented to by the Governor of Goa on 6-03-2024, is hereby published for the general information of the public.

D. S. Raut Desai, Joint Secretary (Law).
Porvorim, 12th March, 2024.

The Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Act, 2024
(Goa Act 11 of 2024) [06-03-2024]

AN

ACT

further to amend the Goa Legislative Diploma No. 2070 dated 15-4-1961, in its application to the State of Goa.

BE it enacted by the Legislative Assembly of Goa in the Seventy-fifth Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Act, 2024.

(2) It shall come into force at once.

2. *Amendment of article 30.*— In article 30 of the Goa Legislative Diploma No. 2070 dated 15-4-1961 (hereinafter referred to as the “principal Code”), in clause (4),—

(i) for clause (g), the following clause shall be substituted, namely:—

“(g) Institution of civil suit or other legal proceedings;”;

(ii) after clause (g), the following clause shall be inserted, namely:—

“(gg) admissions, withdrawal or compromise of any civil suit or other legal proceedings;”.

3. *Amendment of article 31.*— In article 31 of the principal Code, for the expression “(h) to (j)”, the expression “(gg) to (j)” shall be substituted.

4. *Amendment of article 153.*— In article 153 of the principal Code, after clause 9, the following clause shall be inserted, namely:—

“9A. Grant approval to the Comunidades to withdraw, admit or compromise any legal proceedings;”.

5. *Amendment of article 350.*— In article 350 of the principal Code, the following proviso shall be inserted, namely:—

“Provided that before making such request for permission to withdraw, admit or compromise any suit or other legal proceedings, the comunidade shall obtain approval of the Government.”.

6. *Amendment of article 380.*— In article 380 of the principal Code, in clause 2, for the words “approval of the Administrative Tribunal”, the words “approval of the Government and permission of the Administrative Tribunal” shall be substituted.

Secretariat,
Porvorim-Goa.
Dated: 12-03-2024.

SANDIP JACQUES
Secretary to the
Government of Goa,
Law Department
(Legal Affairs).

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